

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1564

ANSWERED ON:13.12.2013

RELIEF TO CHILDREN

Jakhar Shri Badri Ram ;Venugopal Shri P.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the criteria laid down for setting up/maintenance of orphanages by Non-Governmental Organisations (NGOs) in the country;
- (b) whether the Government provides relief to the children whose parents die of AIDS and if so, the details thereof and if not, the reasons therefor;
- (c) whether the incidents of forcing such children to live in graveyard have come to the notice of the Government in the recent past and if so, the details thereof; and
- (d) the corrective steps taken/being taken by the Government in this regard and to extend the scope of child development/ welfare schemes in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b) Orphanages can be set up under the Juvenile Justice (Care and Protection of Children) Act, 2000 [JJ Act]. The Model Rules, 2007 framed under the JJ Act, lay down the minimum standards of care for children in the institutions, including standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc. The Ministry of Women and Child Development is providing financial assistance, under the Integrated Child Protection Scheme (ICPS), to State Governments/UT Administrations for setting up and maintenance of Homes and Specialised Adoption Agencies (SAAs) under the JJ Act for children in need of care and protection including children whose parents die of AIDS.

The proposals for release of grants to Homes and SAAs, which are run as per the provisions of the JJ Act and the Rules there-under, are required to be examined and cleared by a Project Sanctioning Committee in the State/UT set-up under ICPS and headed by the concerned Secretary of the State Government, before these are recommended for financial assistance under the Scheme.

(c) No such incidents of forcing such children to live in graveyard have come to the notice of the Ministry of Women and Child Development.

(d) Does not arise.